

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 125 OF 2019 &
IA NOS. 490 & 1146 OF 2019

Dated : 18th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

M/s Topworth Urja and Metals Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Nikhil Padhye
Ms. Shikha Ohri
Mr. Shourya Malhotra

Counsel for the Respondent(s) : Mr. Aashish Singh
Mr. Anup Jain for R-2

ORDER

IA No. 1146 of 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay of 30 days in filing rejoinder is condoned. Rejoinder is taken on record.

Application is disposed of.

APPEAL NO. 125 OF 2019 &
IA NO. 490 OF 2019

Pleadings are complete.

List the matter for hearing on **12.09.2019**.

Interim direction, if any, shall continue till next date of hearing.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson